

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 89/MP/2018

Subject : Petition under Section 79 (1) (a) read with Sections 62 and 64 of the Electricity Act, 2003 and Regulations 36(a) and 54 of the Central Electricity Regulatory Commission (Terms and Conditions of tariff) Regulations, 2014 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for relaxation of the Normative Annual Plant Availability Factor of Indira Gandhi Super Thermal Power Station (3 x 500 MW) of Aravali Power Company Private Limited on account of non-availability of coal.

Date of Hearing : **18.12.2018**

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member

Petitioner : Aravali Power Company Private Ltd. (APCPL)

Respondents : Haryana Power Purchase Centre & ors.

Parties present : Shri M.G. Ramachandran, Advocate, APCPL
Ms. Poorva Saigal, Advocate, APCPL
Shri Buddy A. Rangnadhan, Advocate, BRPL
Shri Rahul Kinra, Advocate, BRPL
Shri Ashutosh Kr. Srivastava, Advocate, BRPL
Shri Vishvendra Tomar, Advocate, TPDDL
Shri Raunak Jain, Advocate, TPDDL
Shri Kanishk, BRPL
Shri Nishant Gupta, NTPC

Record of Proceedings

During the hearing, the learned counsels for the Petitioner and the Respondents, BRPL & TPDDL advanced extensive arguments in support of their contentions and reiterated the submissions made in their respective pleadings.

2. After hearing the learned counsels for the parties, the Commission directed the Petitioner and the Respondents to submit their written submissions, on or before, **10.1.2019**, with copy to each other.

3. Subject to the above, the Commission reserved order in the Petition.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

